

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1722
TO BE ANSWERED ON 25TH NOVEMBER, 2016**

SALE OF E-CIGARETTES

1722. DR. GOKARAJU GANGA RAJU:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that the Government has prohibited the sale of e-cigarettes but its consumption and vaping is growing rapidly as it is freely being sold online and in a variety of shops in the country;
- (b) if so, the details thereof;
- (c) whether the Government has taken note that young children are modifying the e-cigarettes for the consumption of various drugs being sold in cartridges illegally;
- (d) if so, the details thereof; and
- (e) the corrective stage taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): The Governments of Karnataka, Kerala and Punjab have banned e-cigarettes under the Drugs and Cosmetics Act, 1940 and Food Safety & Standards (Prohibition and Restriction on Sales) Regulation, 2011. However, the Ministry has not issued any guidelines in this regard.

Further, no such data of growing consumption of e-cigarettes is presently available with the Ministry.

(c) & (d): No such information is presently available with this Ministry.

(e): Does not arise.

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